

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

Appeal no.180 of 2012 & IA 319 of 2012 and  
Appeal no.181 of 2012 & IA-317 of 2012, IA-320 of 2012 and IA-4/2013

Dated: 26<sup>th</sup> September, 2013

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)

Appeal no.180 of 2012 & IA 319 of 2012

Shell India Markets Pvt. Ltd. .... Appellant (s)

Versus

Indian Oil Corporation Ltd. & Ors. ... Respondent (s)

Counsel for the Appellant (s):

Counsel for the Respondent(s): Mr.Prashant Bezboruah , Adv. and  
Mr. Rakesh Dewan, Adv. for R-6,  
Mr. Vijay Kumar, Adv. for R-5

Appeal no.181 of 2012 & IA-317 of 2012, IA-320 of 2012 and IA-4/2013

Reliance Industries Ltd. & Ors. .... Appellant (s)

Versus

Indian Oil Corporation Ltd. & Ors. ... Respondent (s)

Counsel for the Appellant (s):

Mr. Rajat Nair, Adv.,  
Mr.K.R. Sasiprabhu, Adv.  
Mr. Somiran Sharma, Adv.

Counsel for the Respondent(s):

Mr.Prashant Bezboruah , Adv. and  
Mr. Rakesh Dewan, Adv. for R-6,  
Mr. Vijay Kumar, Adv. for R-5

**ORDER**

All the parties have filed their respective written submissions.

**Judgment is reserved.**

(Nayan Mani Borah)  
Technical Member (P&NG)  
Pr/rt

(Justice M. Karpaga Vinayagam)  
Chairperson